

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No. 1589/Del/2019 & 1590/Del/2019
Assessment Years: 2013-14 & 2015-16**

SBBJ Employees Urban Cooperative Thrift & Credit Society Ltd., P-4/90, Connaught Place, New Delhi - 110001 (PAN: AAEAS4122N)	vs	Income Tax Officer, Ward 52(5), New Delhi.
(Appellant)		(Respondent)

**Appellant by: None
Respondent by: Shri M. Barnwal, Sr. DR**

Date of hearing : 10.02.2021

Date of pronouncement : 10.02.2021

ORDER

PER G.S. PANNU, VICE PRESIDENT

These appeals by the assessee are directed against the order of learned Commissioner of Income Tax(A)-18, New Delhi dated 03.01.2019 and pertain to assessment years 2013-14 and 2015-16.

2. The learned counsel for the assessee, vide letter dated 04.02.2021 received through email, has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to

the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 10th February, 2021.

Sd/-

**(K.N. CHARY)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar